

(b) ILO has adopted a number of conventions concerning the minimum age for entry into employment. India has however ratified some. It has not been possible to ratify other conventions because of their wide coverage. Nonetheless a number of sectors concerned fulfil the requirements laid down.

(c) Grants-in-aid are released to reputed voluntary agencies in the field of child labour for execution of action-oriented schemes aimed at improving the lot of the children employed in various industries.

केन्द्रीय खान बचाव केन्द्र, धनबाद के भूतपूर्व अध्यक्ष के विरुद्ध शिकायत

1276. श्री हुषमदेव नारायण यादव : क्या श्रम मंत्री 6 मई, 1982 को राज्य सभा में अतिरिक्त प्रश्न 1098 के लिए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय खान बचाव केन्द्र, धनबाद के भूतपूर्व अध्यक्ष के खिलाफ शिकायत की प्रारम्भिक जांच करने के लिए 16 जुलाई, 1980 को डी जी एम. एस. को कहे जाने और डी जी एम. एस. के एक अधिकारी द्वारा 28 जुलाई, 1980 को शिकायत की जांच शुरू करने के क्या कारण हैं जब कि यह शिकायत 5 मई, 1980 को ही प्राप्त हो गई थी;

(ख) उक्त शिकायत में कितने आरोप लगाए गए हैं और अब तक की गई जांच के क्या परिणाम निकले हैं ; और

(ग) क्या यह सच है कि दोषी अधिकारियों के वहां काम करते रहने की वजह से जांच कार्य निष्पक्ष रूप में नहीं किया जा रहा है ?

श्रम मंत्रालय में उप सचिव (श्री धर्मवीर) :

(क) से (ग) केन्द्रीय कोयला खान बचाव केन्द्र समिति, धनबाद के भूतपूर्व अध्यक्ष के खिलाफ आरोपों के 52 मामलों में तथ्यों को एकत्र करने के लिए और इस बात का निर्णय करने के लिए, कि क्या उनके खिलाफ कार्यवाही की जाए या नहीं, प्रारम्भिक जांच

में पड़ताल आवश्यक समझी गई। प्रारम्भिक जांच के लिए आदेश देने में कोई अनुचित देरी नहीं हुई है। प्रारम्भिक जांच-पड़ताल की रिपोर्ट सरकार को 22-6-1982 को प्राप्त हुई और उसकी जांच की जा रही है। इस बात का सन्देह करने का कोई कारण नहीं है कि प्रारम्भिक जांच-पड़ताल निष्पक्ष रूप से नहीं की गई है।

Water resources of rivers flowing into Arabian Sea

1277. SHRI R. MOHANARANGAM: Will the Minister of PLANNING be pleased to state:

(a) whether the Committee constituted to assess water resources of rivers flowing into Arabian sea and their utilisation has since submitted its final report; and

(b) if so, what action has been taken thereon?

THE MINISTER OF PLANNING <SHRI S. B. CHAVAN>: (a) No, Sir. (b) Does not arise.

Implementation of 20-Point Programme

1278. SHRI VTTHALBHAI PATEL: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Prime Minister has visited some of the States to watch the implementation of development programme under 20-point programme;

(b) what are the names of the States where the implementation of the programme was satisfactory; and

(c) what are the States where the implementation of development programme and welfare programme were not satisfactory?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) to (c) During her visit to the States, the Prime Minister generally discusses the implementation of the 20-Point Programme along with other Plan projects whenever there are official discussions during her visit. The purpose of such discussions is to promote better coordination in the efforts of the Centre and State Governments to accelerate developmental activities in the key sectors and not to pass any judgement on the status of implementation.

Land reform measures

1279. SHRI B. C. PATTANAYAK: Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission has advised the State Governments to gear up their review machinery to fulfil the targets laid down in the Plan for completion of various land reform measures;

(b) if so, what are the steps taken by the State Governments in this regard; and

(c) what further steps are proposed to be taken to expedite the land reform measures?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) Chief Ministers of States were addressed by the Minister of Planning in November, 1981 with the request to expedite updating of land records. The Union Minister of Agriculture had also addressed them in October, 1981 for expediting disposal of cases under agricultural land ceiling laws. He has written to them again on the subject in February, 1982.

(b) Most of the State Governments have taken steps to update land records. Land records are fairly upto-date in all the States except in the ex-permanently settled areas of

Assam, Bihar, Orissa, and West Bengal and in the hilly tracts in North Eastern States where the land is mostly under community ownership.

(c) Some aspects of the programme are included under the New 20-Point Programme. They are being constantly monitored.

Low-ash Assam Coal for steel plants

1280. SHRIMATI PRATIBHA SINGH:

SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it has been established that low-ash Assam coal can be pushed to steel plant coke ovens upto 10 per cent;

(b) what other steps Government are taking to reduce the quantum of imported coking coal for steel plants; and

(c) what is the programme for coking coal imports during next five years?

1 THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) Investigations indicate that it may be possible to use the low-ash coking coal of Assam for blending with other coking coal. Trials for commercial exploitation have yet to be conducted.

(b) To reduce excessive dependence on imported coking coal, concerted research and development efforts are on to find alternative technologies like use of non-coking coal by partial briquetting of coal charge and by pre-heating of coal in steel plants.

(c) The programme of coking coal imports on a long term basis is under the consideration of the Government,